1	2	3
113	Sitapur	Proposals from the States awaited
114	Shravasti	Proposals from the States awaited
West Bengal		
115	Paschim Midnapur	Proposals from the States awaited

Delay in passing of Bill relating to manual scavengers

431. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Supreme Court during January, 2013 expressed serious concern at the inordinate delay in passing the Prohibition of Employment of manual scavengers and their Rehabilitation Bill;

(b) if so, the details of action taken in this regard;

(c) whether it is a fact that unlike the Act of 1993, the new Bill would be under Entry 97 of the Constitution; as by the virtue of this new Bill it would be mandatory for all States to abide by the provisions;

(d) if so, the action taken in this regard; and

(e) the State-wise and District-wise details of manual scavengers still functioning in India?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) The Government has introduced "the Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012" in Lok Sabha on 3.9.2012. It has been referred to the Standing Committee on Social Justice and Empowerment. Hon'ble Supreme Court has been apprised of this position.

(c) and (d) Yes, Sir. The States/UTs have been consulted about the provisions of the Bill.

(e) As per the Houselisting and Housing Census, 2011 data released by the Registrar General of India, there were 7.94 lakh latrines in the country from which

night soil was removed by humans. However, the number of persons still engaged in manual scavenging is not available.

Budget sanctioned for schemes meant for SCs and STs

432. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the State-wise and Union Territory-wise details of budget sanctioned for various schemes exclusively meant for Scheduled Castes and Scheduled Tribes during the years 2009-10, 2010-11 and 2011-12;

(b) the details of this budget, diverted to other schemes which were not meant for Scheduled Castes and Scheduled Tribes during the years 2009-10, 2010-11 and 2011-12; and

(c) what are the various detailed actions contemplated by Government to put an end to this diversion, throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) A Statement indicating the central assistance released to various States/Union Territories under various schemes of this Ministry exclusively meant for Scheduled Castes during the years 2009-10, 2010-11 and 2011-12 is given in the Statement-I *(See* below).

A Statement indicating the central assistance released to various States/Union Territories under various schemes of Ministry of Tribal Affairs exclusively meant for Scheduled Tribes during the years 2009-10, 2010-11 and 2011-12 is given in the Statement-II *(See* below).

(b) and (c) As informed by the Planning Commission, no report has been received from the States/Union Territories about incidence of diversion of funds meant for Scheduled Castes except by Government of National Capital Territory of Delhi in 2010-11. Planning Commission from time tc time is addressing the States/ Union Territories to follow the guidelines issued by it for proper implementation of Scheduled Caste Sub Plan (SCSP)/Tribal Sub Plan (TSP) and also to see that no diversion of funds take place.